



क्षेत्रीय कार्यालय—उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1585/NGT/OA-265/22/2022

दिनांक 22/08/2022

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of submitted in compliance to Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 28-04-2022 in OA No-265/2022 Prasoon Pant & Anr. Versus Ministry of Environment, Forest & Climate Change.

Respected Sir,

With reference to the above-mentioned subject, in compliance of Hon'ble National Green Tribunal order dated 28-04-2022 in OA No-265/2022 Prasoon Pant & Anr. Versus Ministry of Environment, Forest & Climate Change. Joint Committee's report is hereby submitted for kind perusal and necessary action please.

Enclosure: As above.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 3- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Compliance Report

In

**Original Application No.
265/2022**

Prasoon Pant & Anr.

Versus

Ministry of Environment, Forest & Climate Change & Ors.

Order Date – 28.04.2022

**Filed on Behalf of:
Uttar Pradesh Pollution Control Board**

1. Background

Applicant has been filed under sections 14, 15, 18(1) and Section 20 of the National Green Tribunal Act, 2010 seeking issuance of directions to stop M/s Durga Enterprises Pvt. Ltd, from constructing and selling industrial park called ' Durga Industrial Park and cancellation of environmental clearance granted by State Level Environment Impact Assessment Authority, Uttar Pradesh.

The grievance of the applicant is that M/s Durga Enterprises Pvt. Ltd. is building an industrial park called 'Durga Industrial Park' for allocating 366 industrial plots in Rajendra Nagar, critically polluted area in Sahibabad of District Ghaziabad, notified as non-attainment city without obtaining NOC/Consent to Establish from the State Board as mandated by SEIAA, UP. In pursuance of the said complaint/application, Hon'ble Tribunal had passed following orders on 28.04.2022:-

"...On due consideration of the matter, we are of the view that substantial questions relating to environment are involved and the allegations made require prompt factual verification and immediate remedial action to prevent degradation of environment. Let notice be issued to Respondents requiring them to file replies responding to the allegations made in the application.

5. In the meanwhile, the District Magistrate, Ghaziabad is directed to ensure that no further construction is raised on the land in question before grant of CTE/NOC by UPPCB and other authorities as required by environmental clearance dated 15.01.2021. Till further orders to the contrary, the Project Proponent shall also not create any further third party rights and also third party rights, if any, already created shall be subject to further orders of this Tribunal..."

2. Status Report:

In compliance of above orders, Respondent No. 8, M/s Durga Enterprises Pvt. Ltd. has re-applied for obtaining Consent to Establish for development of 'Durga Industrial Park' at 1/2m to 468/2m, Pasonda, Jagola, Sahibabad, Ghaziabad on 03.05.2022. The conditional consent to establish has been issued to the project proponent on 01.06.2022 with following specific conditions:-

1- This consent to establish is valid for the development of industrial park. The Project shall be constructed as per approved map from the competent authority. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board. PP shall strictly

implement the Pollution mitigating measures issued by the Hon'ble Supreme Court/National Green Tribunal (NGT), CPCB, EPCA, UPPCB, MOEF etc. time to time besides daily water sprinklers & use of anti smog gun and PTZ cameras at the project during construction period. Unit shall comply with the conditions of Environmental Clearance issued by competent authority.

2- This CTE shall not have any impact on prosecution proceedings for past default which are being carried on separately by UPPCB.

3- Project Proponent shall not use Ground Water.

4- Project Proponent shall use water from municipal supply only as per proposal submitted by PP.

5- Project shall use PNG as a fuel in proposed Generator set as per proposal/Affidavit submitted by PP

6- The Project Proponent shall not allowed to install any type of -boiler/Furnace/Water polluting units/Air Polluting units/Machinery/Equipment's etc .

7- The Project Proponent is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board

8- Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.

9- Project shall install Sewage Treated Plant of capacity 550 KLD (as per EC) & treated water shall be used in horticulture/flushing/dual plumbing etc.

10- At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.

11- Project shall develop proper. green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height lants should be planted which shall be properly protected and proper arrangements shall be made.

12- Unit shall ensure to development of green belt based on Miyawaki method.

13- Project shall comply the order passed passed by Honble NGT and CAQM time to time.

14- Project shall install acoustic enclosures on Generator set with adequate stack height as per CPCB norms.

15- All construction activities shall be according to authority guidelines and after approval or approved plan.

16- Project shall not use ground water in construction activities. Only STP treated water shall be used.

- 17- Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
- 18- The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form
- 19- All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
- 20- The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf
- 21- The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
- 22- Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment
- 23- Project shall obtain NOC from fire department and Airport Authority of India, if required and submit copy of NOC to board.
- 24- Separate power connection with energy meter shall be provided for the Pollution Control Equipment's(STP) and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately
- 25- Project proponent shall' comply their affidavit dated 12.05.2022 submitted to Board.
- 26- Since the proposed project falls in critically polluted area(CPAs), severely polluted area (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 23-08-2019 by MoEF&CC, Govt. of India vide letter dated 31-10-2019 shall be followed in letter and spirit and Project proponent shall comply Office Memorandum of UPPCB NoH48273/C-1/NGT-83/2020 Dated 27-02-2020 for standards for stack emission, effluent discharge and mitigation measures to control Air, Water and Land Pollution in critically and severally polluted area.
- 27- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. Of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 28- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 29- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

30- The PP shall ensure that the units which shall be established in the industrial estate have obtained prior CTE as per the laid procedure for specified permitted categories of white (No water and Air polluting) and green (No Air and water polluting and no water extensive units) only. No red and orange category industry shall be permitted.

31. All units which will be established in industrial estate shall comply with the Noise Pollution (Regulation and Control) Rule 2000, all project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise as the industrial estate is situated nearby residential area.

32- A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) shall be submitted within 30 days including the above condition which will be valid for 05 years otherwise this consent to establish shall be deemed to be withdrawn.

33. Land use change and sub divisional charges payment of GDA, CTO fees, water cess of erstwhile unit and other dues of Municipal corporation should be adhered to ,failing which this CTE will be deemed as revoked.

34. It will be mandatory for PP to get all necessary clearances as per the private industrial Estate policy of UP Govt failing which CTE would be deemed revoked

35. NOC from fire deptt., forest clearance is also mandatory to be obtained by PP

36. In case of any adverse decision in appeal application in aforesaid order pertaining to SDMs order for mutation of proposed land is taken, this CTE would be automatically deemed revoked.

Copy of the said order is annexed as **Annexure I**. Besides this, it is pertinent to mention that the Project Proponent had earlier applied for obtaining Consent to Establish on 13.01.2021 and 19.11.2021, however the permission could not be granted as the project proponent failed to furnish relevant documents and proof of payment of environmental compensation imposed. Same was stated in rejection certificate dated 24.03.2021 and 22.12.2021. Copy of said rejection certificates is annexed as **Annexue II** of the report. Status of compliance with regards to clarifications raised which led to rejection of earlier applications is detailed in Table 1 below.

| Rejection Certificate Dated 24.03.2021 | | |
|---|---|---|
| S.No. | Clarification | Status of Compliance |
| 1 | As per project report, it is proposed to develop the area and give plots to individual units. Kindly submit details regarding nature of industries permissible in the proposed Industrial Park. | Unit has submitted an undertaking vide letter dated 19.05.2022 that the said all 366 plots being developed in the industrial park shall be for purpose of non-polluting (25 |

| | | |
|---|--|--|
| | | White and 341 Green) category of units only. |
| 2 | Since the project falls in notified Critically Polluted Area as per CEPI Index, kindly provide point wise compliance with regards to Hon'ble NGT's directions in OA 1038/2018 dated 19.08.2019 and UPPCB's Office Order/Memorandum dated 28.02.2020. | Unit has submitted an undertaking vide letter dated 19.05.2022 that the said industrial park shall be for purpose of non-polluting (White and Green) category of units only. |
| 3 | Since the proposed industrial park falls in notified Over-Exploited Block as per State of UP and CGWA's notification, kindly furnish details of legal source of water procurement. | Project Proponent has submitted an undertaking on 19.05.2022 stating that there shall be no borewell for industries and the demand for water shall be met through municipal supply. |
| 4 | Land use certificate for industrial park. Copy of permission from GDA for discharge of 190 KLD sewerage in its sewer. | Project proponent has submitted that the said plot has been earmarked for industrial development and furnished Ghaziabad Development Authority's map approval dated 20.12.2019 in this regard, copy of same is annexed as Annexure III. For purpose of discharge, permission has been taken from Municipal Corporation, Ghaziabad. |
| 5 | Copy of allotment letter from GDA along with copy of approved map/lay out showing location of proposed STP. | Project proponent has submitted that the said plot has been earmarked for industrial development and furnished Ghaziabad Development Authority's map approval dated 20.12.2019 in this regard, copy of same is annexed as Annexure III . |
| 6 | Feasibility report with technical specification of proposed STP and Proposal for treated water disposal. | Feasibility report of STP has been submitted, copy annexed as Annexure IV . |
| 7 | Copy of Fire Department NOC. | Copy of Provisional NOC from fire department has been submitted. Copy annexed as Annexure V . |

| | | |
|----|--|---|
| 8 | Type of fuel and quantity are proposed in industrial park. | Unit has submitted that only gas-based generator sets are being installed in the industrial park. |
| 9 | Proposal for collection, segregation and disposal facility of generated during construction and operational under SWM rules 2016 and C & D rules 2016. | Unit has installed an OWC of 1000 kg/day and it has been submitted that same shall be enhanced once industries are set up. Non-recyclables are to be disposed through Municipal Corporation's agency. |
| 10 | Copy of Height clearance of proposed project by Airport authority/Delhi metro rail corporation Ltd (DMRC). | Not applicable as only plotting is being done. |

Rejection Certificated Dated 22.12.2021

| S.No. | Clarification | Status of Compliance |
|-------|--|---|
| 1 | Industry is located in over exploited area as per CGWA's Resource assessment survey 2017. No ground water abstraction is permissible in over exploited area. | Project Proponent has submitted an undertaking on 19.05.2022 stating that there shall be no borewell for industries and the demand for water shall be met through municipal supply. |
| 2 | The proposed project has not provided approved layout plan for proposed project from GDA, land use certificate for industrial purpose | Project proponent has submitted that the said plot has been earmarked for industrial development and furnished Ghaziabad Development Authority's map approval dated 20.12.2019 in this regard, copy of same is annexed as Annexure III. |
| 3 | Information regarding establishment of nature and process of proposed industry | Unit has submitted an undertaking vide letter dated 19.05.2022 that the said all 366 plots being developed in the industrial park shall be for purpose of non-polluting (25 White and 341 Green) category of units only. |
| 4 | Proposed industrial park is nearby residential development, during inspection project construction | Environmental compensation of Rs. 25,00,000/- (Twenty- |

| | |
|---|--|
| <p>of several units was found under process without obtaining CTE, project proponent is not complying direction regarding ban on construction issued by Hon'ble Supreme Court W.P. (Civil) 1135/2020 Aditya Dubey (minor) and other Vs UOI & others, Copy of Environmental Clearance and its compliance report is not submitted. RO has recommended for imposing EC of Rs. 25,00,000/- to district administration vide letter dated 02.12.2021 in violation of Hon'ble Supreme Court order.</p> | <p>Five Lakhs Only) has been deposited. Copy of its receipt has been submitted and is annexed as Annexure VI.</p> |
|---|--|

Table 1: Compliance submitted by Project Proponent in view of Clarifications

The report is hereby placed for your kind perusal and further necessary directions.



(Dhruv Dev Verma)
Lab Assistant
UPPCB, Ghaziabad



(Kishan Singh)
Assistant Environmental Engineer,
UPPCB, Ghaziabad

Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 265/2022

Prasoon Pant & Anr.

Applicant

Versus

Ministry of Environment, Forest &
Climate Change & Ors.

Respondent

Date of hearing: 28.04.2022

Applicant: In person

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

ORDER

1. This application has been filed under sections 14, 15, 18 (1) and Section 20 of the National Green Tribunal Act, 2010 seeking issuance of direction of the respondents authorities to stop the respondent no. 8- M/s Durga Enterprises Pvt. Ltd, from constructing and selling industrial park called "Durga Industrial Park" and cancellation of environmental clearance granted by State level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh.

2. The grievances of the applicant are that respondent no. 8- M/s Durga Enterprises Pvt. Ltd. is building an industrial park called "Durga Industrial Park" for allocating 366 industrial plots in Rajendra Nagar, critically polluted area in Shahibabad of District-Ghaziabad, notified as non-attainment city without obtaining NOC/Consent to Establish (CTE) from Uttar Pradesh Pollution Control Board (UPCB) as mandated by

environmental clearance given by State level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh. It is stated that the UPPCB has twice refused to grant NOC/CTE to the Project Proponent.

3. The applicant has enclosed copy of letter dated 24.03.2021 written by the UPPCB to the Project Proponent stating the reasons for refusal of the Consent to Establish application of the Project Proponent. The following reasons are mentioned in the above said letter for refusal to grant NOC/CTE:

“Reason:

Unit has not furnished appropriate information on the following points:

- i. As per project report, it is proposed to develop the area and give plots to individual units. Kindly submit details regarding nature of industries permissible in the proposed industrial park.*
- ii. Since the project falls in notified Critically Polluted Area as per CEPI Index, kindly provide point wise compliance with regards to Hon'ble NGT's directions in OA 1038/2018 dated 19.08.2019 and UPPCB's Office Order/Memorandum dated 28.02.2020.*
- iii. Since the proposed industrial park falls in notified Over-Exploited Block as per State of UP and CGWA's notification, kindly furnish details of legal source of water procurement.*
- iv. Land use certificate for industrial park.
Copy of permission from GDA for discharge of 190 KLD sewerage in its sewer.*
- v. Copy of allotment letter from GDA along with copy of approved map/lay out showing location of proposed STP.*
- vi. Feasibility report with technical specification of proposed STP and proposal for treated water disposal.*
- vii. Copy of fire Department NoC.*
- viii. Type of fuel and quantity are proposed in industrial park.*
- ix. Proposal for collection, segregation and disposal facility of generated during construction and operational under SEM rules 2016 and C & D rules 2016.*
- x. Copy of Height clearance of proposed project by Airport authority/Delhi metro rail corporation ltd., (DMRC)*

In view of above CTE cannot be granted. Hence application is being refused.”

4. On due consideration of the matter, we are of the view that substantial questions relating to environment are involved and the allegations made require prompt factual verification and immediate remedial action to prevent degradation of environment. Let Notice be issued to Respondents requiring them to file replies responding to the allegations made in the application within two months.

5. In the meanwhile, the District Magistrate, Ghaziabad is directed to ensure that no further construction is raised on the land in question before grant of CTE/NOC by UPPCB and other authorities as required by environmental clearance dated 15.01.2021. Till further orders to the contrary, the Project Proponent shall also not create any further third party rights and also third party rights, if any, already created shall be subject to further orders of this Tribunal.

6. List for further consideration on 21.07.2022

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

April 28, 2022
Original Application No. 265/2022
AG



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
135540/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2021

Dated : 22/12/2021

To ,

M/S ANKUR AGGARWAL
M/S DURGA ENTERPRISES PRIVATE LIMITED
1/2m to 468/2m,pasonda,jagola,near rajander nagar metro
station,sahibabad,ghaziabad,201005,GHAZIABAD,201007
GHAZIABAD

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 19/11/2021 received on 19/11/2021 for the proposed Project of M/S DURGA ENTERPRISES PRIVATE LIMITED Expansion of Existing Unit/ Modernization/diversification of existing plant at 1/2m to 468/2m,pasonda,jagola,near rajander nagar metro station,sahibabad,ghaziabad,201005,GHAZIABAD,201007 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

As per RO report dated 02.12.2021 industry is located in over exploited area as per CGWA's Resource assessment survey 2017. No ground water abstraction is permissible in over exploited area. The proposed project has not provided approved layout plan for proposed project from GDA, land use certificate for industrial purpose, information regarding establishment of nature and process of proposed industry, proposed industrial park is nearby residential development, during inspection project construction of several units was found under process without obtaining CTE, project proponent is not complying direction regarding ban on construction issued by Hon'ble Supreme Court W.P. (Civil) 1135/2020 Aditya Dubey (minor) and other Vs UOI & others, Copy of Environmental Clearance and its compliance report is not submitted. RO has recommended for imposing EC of Rs. 25,00,000/- to district administration vide letter dated 02.12.2021 in violation of Hon'ble Supreme Court order.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

(Authorized Signatory)

Vivek Roy
CEO-1

Copy To -

Regional Officer, UPPCB, Ghaziabad.

VIVEK Digitally signed
ROY by VIVEK ROY
Date: 2021.12.30
13:18:57 +05'30'

Vivek Roy
CEO-1

(Authorized Signatory)

कार्यालय: गाजियाबाद विकास प्राधिकरण
(मानचित्र स्वीकृति पत्र)

पत्रांक: 125/M.P./2019/उ.प्र. MAP20190727165815333

दिनांक: 20.12.19

मै. दुर्गा एन्टरप्राइजेज प्रा. लि.
सौ-122, सेक्टर-19, नोएडा
गोतमबुद्धनगर (उ.प्र.)

आपका प्रार्थना पत्र दिनांक 06.02.19 के संदर्भ में खसरा सं.-1/2मि., 2 से 24, 25/मि., 26मि., 27मि., 28, 29, 30/मि., 31/मि., 32/मि., 37मि., 38मि., 39मि., 40मि., 41मि. ग्राम झण्डापुर खसरा सं.-448/मि., 449/मि., 450/मि., 451, 452/1, 453/1, 454, 455/2मि., 455/3, 456/1मि., 457, 458मि., 460मि., 461मि., 463मि., 465/1मि., 466मि., 467मि. एवं 468/2मि. ग्राम जगौला एवं खसरा सं.-4974/6मि. ग्राम पसौडा, गाजियाबाद की भूमि पर आप द्वारा प्रस्तुत औद्योगिक पार्क ले-आउट मानचित्र सं.- MAP20190727165815333 में भूखण्डों के सृजन हेतु मानक मानचित्र पर उपाध्यक्ष महोदय द्वारा दिनांक 08.08.19 को निम्नलिखित शर्तों के साथ स्वीकृति प्रदान की गयी है :-

1. यह मानचित्र स्वीकृति से केवल पाँच वर्ष तक वैध है।
2. भू-विन्यास की इस स्वीकृति से सम्बन्धित किसी भी शासकीय विभाग स्थानीय निकाय (जैसे नगर पालिका, जी.डी.ए.) किसी अन्य व्यक्ति का अधिकार तथा स्वामित्व किसी प्रकार से प्रभावित नहीं होता है।
3. भू-विन्यास जिस प्रयोजन हेतु स्वीकृत कराया गया है उसी प्रयोग में लाया जायेगा।
4. जो भूमि विकास कार्य के उपयुक्त नहीं होगी उसके शासन अथवा किसी स्थानीय निकाय/प्राधिकरण द्वारा विकास करने की कोई जिम्मेदारी नहीं है।
5. बिजली की लाईन से निर्धारित सीमा के अन्दर कोई निर्माण नहीं किया जायेगा।
6. सड़क सर्विस लेन अथवा सरकारी भूमि पर कोई निर्माण सामग्री (बिल्डिंग मैटीरियल) नहीं रखी जायेगी तथा गंदे पानी की निकासी का पूर्ण प्रबन्ध विकासकर्ता को स्वयं करना होगा।
7. स्वीकृत भू-विन्यास का एक सैट स्थल पर रखना होगा ताकि मौके पर कभी भी जाँच की जा सके तथा निर्माण कार्य स्वीकृत भू-विन्यास स्पेशीफिकेशन नियमों के अनुसार ही कराया जायेगा तथा स्वामित्व की भी जिम्मेदारी उन्हीं की होगी।
8. यह मानचित्र उ.प्र. नगर योजना एवं विकास अधिनियम-1973 की धारा-15 के अन्तर्गत किसी अन्य शर्त के साथ स्वीकार किये जाते हैं तो वह शर्त भी मान्य होगी।
9. सड़क पर अथवा लेन में निर्धारित से अधिक कोई रेम्प नहीं बनाये जायेंगे। यह कार्य अपनी ही भूमि पर करेंगे।
10. सुपरविजन एवं स्पेशीफिकेशन की नियम/शर्तों का पालन करना होगा।
11. पक्ष द्वारा प्रस्तुत शपथ पत्रों का पालन सुनिश्चित करना होगा।
12. पर्यावरण की दृष्टि से उ.प्र. राज्य व नीति अधिनियम के अन्तर्गत कम से कम प्रति हेक्टेयर 50 पेड़ लगाना अनिवार्य होंगे।
13. स्वीकृत भू-विन्यास इसके साथ संलग्न है विकास कार्य समाप्त होने के एक माह के अन्दर निर्धारित प्रारूप में कार्य पूरा होने के प्रमाण-पत्र प्राप्त करने के लिए आवेदन पत्र देना होगा तथा बिना आज्ञा व प्रमाण-पत्र लिये भवन को प्रयोग में न लायें।
14. संरचना सुरक्षा का उत्तरदायित्व स्वयं आपका होगा तथा आप द्वारा संरचना सुरक्षा एवं भूकम्परोधी शासनादेशों का अनुपालन सुनिश्चित करना होगा।
15. भवन में उपयोग से पूर्व सम्पूर्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा एवं सम्पूर्ति प्रमाण-पत्र से पूर्व रेन वाटर हार्नेस्टिंग एवं समस्त विकास कार्य पूर्ण कराने होंगे। सम्पूर्ति प्रमाण-पत्र प्राप्त करने के पूर्व भूखण्ड पर स्वीकृत होने वाले मानचित्र विकासकर्ता के नाम से ही किये जाएंगे।
16. निर्धारित 75.0 मी. मास्टर प्लान रोड में विस्तार हेतु स्थल पर रोड के भाग को छोड़ते हुए निर्माण/विकास कार्य किया जायेगा। वाउण्ड्री वाल का निर्माण रोड वाइडेनिंग की भूमि के बाद किया जायेगा।
17. भू-स्वामित्व की समस्त जिम्मेदारी आपकी होगी। किसी वाद/विवाद की स्थिति में मानचित्र स्वतः निरस्त माना जायेगा तथा तहसील एवं नगर निगम की संयुक्त टीम द्वारा भूमि चिन्हित कराकर ही निर्माण कार्य प्रारम्भ किया जायेगा।
18. उक्त क्षेत्र में 75 प्रतिशत वाहय विकास शुल्क जमा होने के उपरान्त ही प्राधिकरण द्वारा विकास कार्य कराये जायेंगे।
19. नाली, चकरोड, ग्राम समाज व निगम/सरकारी भूमि पर कोई निर्माण कार्य/विकास कार्य नहीं किया जायेगा।
20. भू-गर्भ जल का उपयोग किये जाने से पूर्व सम्बन्धित विभाग की अनापत्ति प्राप्त किया जाना आवश्यक है।
21. अधिष्ठान एवं उसमें कार्यरत श्रमिकों का श्रम विभाग में नियमानुसार पंजीयन कराया जाना आवश्यक है।
22. निर्माणाधीन अवधि में निर्माण स्थल पर धूल से बचने हेतु समुचित कवर का प्राविधान किया जाये, निर्माण सामग्री के परिचालन एवं उनके उपयोग की अवधि में निर्माण सामग्रियों पर पानी का छिस्काव किया जाय एवं डस्ट सस्पेंशन यूनिट का उपयोग अनिवार्य रूप से किया जाये। इसके साथ-साथ यह भी सुनिश्चित किया जाये कि निर्माण सामग्रियों को ले जाने हेतु ढके हुए वाहनों का प्रयोग किया जाये।
23. रेलवे विभाग से अनापत्ति प्राप्त कर, प्राधिकरण में जमा कराने की जिम्मेदारी आपकी होगी।
24. अतिरिक्त शर्तें स्वीकृति पत्र के साथ संलग्न हैं एवं मानचित्र के पृष्ठ भाग पर चरपा है, जिनका अनुपालन अनिवार्य रूप से सुनिश्चित करना होगा।

संलग्नक : 1. एक सैट स्वीकृत मानचित्र।

मुख्य वास्तुविद एवं नगर नियोजक
गा.वि.प्रा., गाजियाबाद

पत्रांक : /मा.प्लान/

दिनांक /

प्रतिलिपि : प्रवर्तन खण्ड जोन-7 को स्वीकृत मानचित्र सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

मुख्य वास्तुविद एवं नगर नियोजक

FEASIBILITY REPORT FOR
SEWAGE TREATMENT PLANT

CLIENT:

M/s Durga Enterprises Pvt. Ltd.

AT

**Khasra No.- 1/2m, 2 to 24,25/m, 26m, 27 m, 28, 29, 30/m, 31/m, 37m, 38m, 39m,
40m, 41 m, Jhandapur, Ghaziabad and Khasra No.-4974/1m,Pasonda Ghaziabad &
Khasra No.- 448/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3m, 457, 458m, 460m,
463m, 465/1m, 466m, 467m, & 468/2m, Jagola,Ghaziabad, U.P**

PREPARED BY:

GAMANI ENGINEERS PVT LTD
C-188, NARAINA INDUSTRIAL
AREA NEW DELHI
TEL:011-64700552, 53
FAX: 011-25574387

1.0 INTRODUCTION

M/s Durga Enterprises Pvt. Ltd.

has decided to install a Sewage Treatment Plant for the treatment of domestic wastewater generated from bathroom & toilets, public toilets, canteen etc. The Treated effluent after STP is proposed to be re-used in horticulture area & excess treated water will be disposed off in the drain.

Design inlet /outlet characteristics of Effluent treatment Plant:

Characteristics of effluent at the inlet:

| | |
|-------------------------------|-------------------------|
| Nature of effluent: | sewage |
| wastewater | |
| Flow: | 452 m ³ /day |
| pH: | 6.5 to 8.5 |
| BOD ₅ days at 20°C | up to 350 mg/l |
| COD: | up to 800 mg/l |
| Total Suspended solids: | up to 600 mg/l |
| Oil & grease: | up to 50 mg/l |

Characteristics of treated water at the outlet of STP:

| | |
|-------------------------------|---------------|
| pH: | 6.5 to 8.5 |
| BOD ₅ days at 20°C | up to 20 mg/l |
| COD: | up to 60 mg/l |
| Total Suspended solids: | up to 25 mg/l |
| Oil & grease: | up to 05 mg/l |

PROCESS DESCRIPTION

In order to conserve water, sewage treatment plant has been designed to ensure that the treated effluent (water) is well below the permissible limits, even under the varying flow conditions which are typical for such systems.

We propose to use MBBR Technology process for combined domestic sewage & Kitchen effluent.

- a. The process can absorb shock load situation due to suspended growth process.
- b. The process produces a well oxidized sludge in small quantities only.

Main process Component :

The main components of the process adopted for the STP include the following

1. Collection of combined wastewater into sump & transfer via submersible
2. Aerobic Treatment in MBBR or FAB tank
3. Clarification of aerated mixed liquor in Secondary settling tank.
4. Chlorination for disinfection.
5. Tertiary treatment by Multi-grade Filter followed by Activated Carbon Filter.
6. Recycle of treated water for end use in horticulture & flushing.
6. Sludge recycle, digestion & disposal.

The major process steps along with salient technological aspects are described below:

The raw wastewater from its source of generation will flow via gravity to underground Collection-cum equalization Tank of STP. At the inlet of the collection tank, a manually cleaned bar screen has been provided to screen out any large pieces. From this sump, wastewater shall be pumped to Aeration tank via 2 nos. submersible, solids handling pumps (1 working +1 standby). A bypass line is provided in sump pump to feed the sewage at controlled rate into the MBBR/FAB tank. Excess sewage shall flow back to sump by the return bypass line. Automatic level controller will be provided in the sump to turn the pump off at the low water level in the sump and to start the pump when the water level is high automatically. Submerged air diffuser is provided in the sump to keep the suspended solids in suspension and to avoid any potential odor problem. Due to

aeration in the collection sump, most of the scum shall be trapped in the collection sump.

Waste is introduced into the Aeration Tank which facilitates the suspended growth of micro organisms. The aerobic environment in the aeration tank is achieved by the use of Fine Bubble Diffused Aeration, which also serves to maintain the mixed liquor in a completely mixed regime. After a specified period of time, the treated sewage over flows into the secondary settling tanks where the cells are separated from the treated wastewater. The clarifier will be complete with deep well, an overflow weir and scum baffle. The settled sludge is wasted to Aerobic sludge Digester - cum- Thickener.

To remove the residual floating scum from the surface of the clarifier periodically, manual skimming, once in 10 days is being planned. The clarified water will overflow between the scum baffle and overflow launder into the outlet channel from where it will be discharged into a Chlorine Contact Tank or Clarified Water Tank.

In this tank, Chlorine will be added in the form of Sodium Hypochlorite Solution. A free residual chlorine level of 0.3 to 0.5 mg/l will be maintained. Based on a dosage of 5 ppm of chlorine, the total consumption of Sodium Hypochlorite (10% available chlorine) can be calculated.

Treated wastewater after chlorine dosing is pumped to Filtration unit via 02 nos.(1 working + 1 standby) Horizontal, centrifugal , clear water pumps installed in chlorine contact tank (Clarified Water Tank) (C.C.T.). The filtered water after Multi-grade Filter & Activated Carbon Filter shall be clear, odorless, low BOD (upto 20 mg/l), low suspended solids (upto 25 mg/l.), low COD (Below 60 mg /l) and is collected into the Treated water tank(T.W.T.). The treated water from T.W.T shall be pumped to horticulture area for irrigation.

The excess sludge which is transferred to the aerobic sludge digester-cum-thickener via airlift or by sludge pump, is digested and thickened further in the aerobic environment. The supernatant stream from the thickener tank is taken back into the collection sump for further treatment of supernatant and creating room for wasting more excess sludge. The thickened sludge from digester can either be disposed off in closed tanker or can be used as manure on the green belt.

3.0 STRUCTURAL & CONSTRUCTION DETAILS

Sewage Treatment Plant is constructed below the ground (In Basement) out of Reinforced Cement Concrete with RCC top slab and the Plant room also at the same elevation as the STP. The plant room is constructed at two levels. The access manholes shall be in MS. Sufficient ventilations and vents have been provided and a drain line has also been provided in the plant room. The plant has been designed with the most optimum utilization of space and sufficient space availability for the easy maintainability of the plant. All the tanks have been made accessible from the top by providing removable manholes.

FACILITY PLAN & OPERATIONAL DETAILS

SUMP PUMPS AND SEWAGE COLLECTION SUMP:

2 no, submersible sewage handling pumps have been provided in the sump located near the STP. The sewage from the sump is pumped to aeration tank. A return line has been provided back into the sump to regulate the flow of sewage. The discharge pipeline of the pumps has also been connected to the reject water pipeline in case some maintenance work is required to be done in the STP.

A movable type screen has been provided at the inlet of the sewage line with a clear opening of 10 – 12 mm to avoid the papers and other solid waste going into the sump. The pumps can handle solid size upto 35 mm. The screen is removable type and is to be manually cleaned periodically.

AERATION TANK

The activated sludge process is utilized to biologically oxidize the organic matter contributing to Biochemical oxygen demand (by converting non- settle able substances, in finely divided, colloidal and dissolved form into settle able sludge and to remove this newly formed sludge, thereby providing a high degree of treatment). This is achieved in the aeration tank through diffused aeration.

Aeration type activated sludge processes are generally preferred in small package type sewage treatment plants as it can take shock loads due to variable sewage flow with varying loads and there is minimal generation of excess sludge. Diffused aeration has the advantage of going for larger depths of the aeration tanks as well as having a fully covered and compact layout of the plant as compared to surface aeration where the mechanical aerators are used. Non- clog ,fine bubble ,membrane type diffusers are being used in the plant in order to have maintenance free operation and

oxygen transfer efficiencies are high. All activated sludge processes have the 5 basic requirements:

- The mixed liquor should carry adequate nos. of bacteria.
- Dissolved oxygen should be present in sufficient concentration in all the portions of the aerations tanks
- The activated sludge should separate readily from the treated wastewater in the final settling tanks and should be readily removed.
- Aeration tanks be of sufficient capacity to provide an adequate time for purification to take place.
- There should be sufficient nutrients such as nitrogen and phosphorus available for the growth and maintenance of MLSS.

COMMISSIONING

For commissioning of aeration tank, either activated sludge from a STP or cow dung can be used. If cow dung is proposed to be used, it should be strained through gunny bags. The strained cow dung is to be mixed with water in 1:1 proportion by volume to make slurry.

Following procedure can then be carried out:

- Fill the aeration tank and secondary clarifier upto overflow level.
- Start the blower and adjust the air quantity passing through the diffusers through the valve such a way that there is complete mixing and agitation taking place in the tank. (A detailed instruction manual for the startup and maintenance of blowers is enclosed)
- While the blowers are running , pour 200-300 ltrs of the cow dung slurry
- Continue the aeration in the tanks for 48 hrs.
- After the introduction of cow dung slurry, add 10-15% by vol. of the sewage into the aeration tank and continue aeration for 24 hrs. If the mixed liquor overflows into the secondary clarifier, start the return sludge pumps immediately. After 24 hrs. of starting the return sludge pumps, take a litre sample of the mixed liquor from the aeration tank and allow it to settle in a one litre cylinder . If the supernatant is turbid, do not add another dose of sewage but continue aeration for another 24 hrs. period. Repeat the above settling test after 24 hrs. of period and if the supernatant is clearer than before , then add 20% by vol. of domestic waste to the aeration tank and continue aeration. The return sludge pump should be run continuously during this period with 100% recycling.

- Increase the input of raw sewage in steps of 10% (by vol. of the aeration tank) .When this input reaches 50% , collect a sample of the secondary clarifier effluent and test it for BOD ,COD and suspended solids . If the values are well within the stipulated limit, continue incremental addition of sewage into the aeration tank and as before, test the secondary clarifier effluent for BOD, COD, and SS when all the incoming sewage is being taken into the STP. Also test the mixed liquor in the aeration tank for SS, volatile solids (suspended) and sludge vol. index. Keep a close watch over the settleability of the sludge solids and the clarity of the supernatant when the mixed liquor from the aeration tank is settled for 30 minutes.
- AT NO TIME DURING THE ENTIRE PERIOD, SHOULD THE BLOWERS BE STOPPED.

NORMAL OPERATION

-MLSS in the tank should be 3000-3500 mg/lit. and treated water should be clear.

ABNORMAL OPERATION

- In the event of power failure, blowers and return sludge pump will stop. If power failure continues for a long time, these have to be run on Generator.
- MLSS drops below 2000 mg/lit. This drop will not occur suddenly but will be indicated by a gradual drop of MLSS over a period of days. This may be due to insufficient aeration or insufficient BOD, in that case following procedure is to be followed.
- Re-circulate the sludge by 100% (by closing bleed off valve)
- If MLSS does not rise to desired range, incoming waste has to be analyzed for Nitrogen, phosphorus carbon and any toxic material. If carbon: nitrogen: phosphorus ratio changes from desired 100:5:1, action must be taken to rectify the imbalance by adding cow dung or urea and DAP.
- Presence of toxicity in any form is intolerable to the micro organism. Toxicity in any form is not expected but TDS levels of the incoming sewage might have to be watched for.
- MLSS growing beyond 5000 mg /lit.

This is a rare possibility as not much of BOD is expected in the raw sewage coming from the Office complex. In case it occurs, reduce the addition of return sludge and start sludge wasting.

TABLES ON THE NEXT PAGE GIVE THE GUIDELINES FOR THE OPERATION OF THE AERATION TANK.

SECONDARY CLARIFIER

This unit is provided to remove the settle able solids formed in aeration tank. It is a hopper type clarifier in which the mixed liquor from the aeration tank overflows. The sludge settles down and is continuously removed by the sludge return pumps. The clear water overflows into the chlorine contact tank. The main factors affecting the settling process are surface loading rate and period of retention. The quality of sludge in terms of settlability determines the quality of overflow from the clarifier.

NORMAL OPERATION & ROUTINE CHECKS

- Continuous removal of sludge through sludge return pumps.
- Check for the scum collection on the surface of the clarifier and remove it from time to time (once in 15 days) by skimming.
- Check for the turbidity of the overflow and sludge floating if any. Floating sludge shall be indicative of poor settlability due to growth of filamentous bacteria and de-nitrification. Corrective measures as given in tables will need to be taken.

TERTIARY TREATMENT

DISINFECTION IN CHLORINE CONTACT TANK

The treated sewage water must be disinfected if to be recycled. Chlorine in the form of sodium hypochlorite with free chlorine in the range of 5-12% is being used for disinfection. Sodium hypochlorite soln. is to be dosed in the chlorine contact tank. A minimum retention time of half an hour and a concentration of 3-5 mg/ltrs. is normally desired in the chlorine contact tanks to achieve a good degree of disinfection. Chlorine kills bacteria in wastewater and thus reduces the normal development of microorganisms. Since the bacterial population is lower, putrefactive reactions are reduced if not eliminated entirely. It is these bacterial putrefactive reactions which result in odors and all other nuisance conditions in wastewater.

CONTROL OF DOSING RATE

As the minimum residual chlorine is desirable in the treated water, very good control of dosing rate of chemical is desirable. A electronic diaphragm type dosing pump with adjustable capacities is being used for the dosing. Its operation is electrically interlocked with the sump pumps. Only when the sump pumps deliver raw sewage into the aeration tank, the treated

water overflows into the chlorine contact tank. The rate of delivery of sewage into the aeration tank is to be matched with the rate of dosing of chemical and the residual chlorine has to be checked from time to time.

CAPACITY OF DOSING PUMP = 0-6 ltrs. per hr.

COMMISSIONING OF DOSING SYSTEM

- Measure the rate of inflow of raw sewage into the aeration tank.
- Adjust the rate of dosing of sodium hypochlorite in the range of 3-5 mg /lt. The specific gravity of 10% sodium hypochlorite is 1.15. Thus for a inflow of 1 KI per hr. , the dosing rate should be 40 ml per hr.
- Adjust the knobs of the dosing pump to get the desired flow and test the same with the help of a measuring cylinder.
- Measure the residual chlorine in the treated water using the residual chlorine test kit to fine tune the dosing.

FILTRATION

The chlorine contacted treated water is passed through Multi-grade Filter, Activated carbon Filter & Water Softener unit for further removal of residual suspended solids & BOD, excess free chlorine ,color, odor & Hardness for recycling purpose.

NORMAL OPERATION & ROUTINE CHECKS

- Regular backwash of Multigrade Filter (MGF) & Activated Carbon Filter.
- Check the clarity of water after MGF & ACF. Excess turbidity may be due to poor plant operation i.e. poor settling in clarifier & improper backwashing of the filters.
- Check the free residual chlorine after ACF on hourly basis. Free Chlorine after ACF shall not be more than 0.2 mg/lt. The excess chlorine i.e. More than 0.2 mg/lt may damage the resin of softner unit completely.

Note : Periodic make up of filter media is desirable. Hence, keep a record of media make-up/recharging i.e replacement incase of activated carbon.

4.6.1 SLUDGE DIGESTOR-CUM-THICKNER

This is a aerobic sludge digester-cum-thickner to thicken and reduce the vol. of sludge aerobically. The excess sludge generated in the activated sludge process is wasted in this digester and the air is blown continuously.

As the fresh food is not available , the bacteria feed on themselves and go on diminishing.

OPERATION

- The excess sludge is continuously wasted in the digester tank.
- Air is continuously blown through the diffuser into the tank.
- Once the tank is full to 3.5 mtrs height, air supply is stopped once in 24 hrs. and let the sludge settle down . After 2 hrs. or so , the clear supernatant is drained out from a level of 3 mtrs. so that space is available to waste more sludge.
- This goes on till the tank is filled with sludge till a level of 3 mtrs.
- It is expected that the sludge can be thickened from 0.5-1% solids to 8-10% solids.

DISPOSAL OF SLUDGE

- The digester tank is expected to be filled with sludge in a period of 15-20 days time.
- The sludge is well oxidised and can be used a manure or disposed off through tankers.

Details of process units of STP:

STP shall be constructed below the ground level including the plant room. The details of the STP tanks / equipments are as follows:

| Tanks | Quantity | MOC | Capacity Required | Capacity Provided |
|---|----------|-----|----------------------|----------------------|
| Oil & Grease Removal tank | 01 No | RCC | 0.25 m ³ | 0.27 m ³ |
| Equalization tank | 01 No | RCC | 25.50 m ³ | 43.70 m ³ |
| Aeration Tank | 01 No | RCC | 19.0 m ³ | 37.65 m ³ |
| Secondary clarifier | 01 No. | RCC | 2.8 m ² | 5.1 m ² |
| Chlorine contact tank | 01 No. | RCC | 12.8 m ³ | 16.43 m ³ |
| Sludge holding tank for 20 days holding | 01 No. | RCC | 26.5 m ³ | 30.15 m ³ |
| Treated Water Holding tank | 01 No. | RCC | 60.0 m ³ | 63.27 m ³ |

Details of Mechanical / Electrical Equipments:

| | Equipment Details | Quantity |
|-----|--|-----------------|
| 1. | SS Screens, perforated type Size: 0.4mx 0.5m | 02 No. |
| 2. | Diffused aeration system Blower- 2 nos. (1w+1s) Capacity- 90 m ³ /hr Motor – 3.7KW Diffuser-15 nos. Capacity: 5 – 6 m ³ /hr | 01 set |
| 3. | Raw Sewage Lifting Pumps (1w+1s) Type:- Non clog centrifugal type Capacity: 5.5 m ³ /hr, Head: 8 – 10m Motor: 0.75 KW | 01 Set. |
| 4. | Plant Room Sump Pumps (1w+1s) Type:- Non clog centrifugal type Capacity: 4.5 m ³ /hr, Head: 10- 12m Motor: 0.75 KW | 01 Set. |
| 5. | Sludge recirculation pumps (1w+1s) Type:- Non clog centrifugal type Make: Kirloskar Capacity: 4.5 m ³ /hr, Head: 10 – 12m Motor: 0.75KW | 01 Set. |
| 6. | Filter Feed Pumps (1w+1s) Type:- Centrifugal clear water type Make: Kirloskar Capacity: 5.5 m ³ /hr, Head: 26 – 30m Motor: 1.1 KW | 02 Nos. |
| 7. | Filter Press Feed Pump (1w+1s) Type: Screw Capacity: 0.5 m ³ /hr, Head: 40 – 45m Motor:- 0.75KW Capacity 5-6 kg sludge/hr | 01 Set. |
| 8. | Multi Grade Filter Flow Rate: 5.5 m ³ /hr Dia : 700 mm | 01 Set. |
| 9. | Activated Carbon Filter Flow Rate: 5.5 m ³ /hr Dia : 700 mm | 01 Set. |
| 10. | UV System Cap: 5.5 m ³ /hr | |
| 11. | Hypochlorite dosing systems Dosing pump: Capacity :- 0-6 LPH Quantity : 1 no. Dosing tank Quantity: 1no. Capacity: 100 lit. | 01 set |
| 12. | Treated Water Pumps (1w+1s) Type:- centrifugal clear water type Make: Kirloskar Capacity: 8.0 m ³ /hr, Head: 44 – 46m Motor: 3.7 KW | 02 Nos. |
| 13. | Electric control panel | 01 No. |
| 14. | Instruments, water level controller | 01 set |

Electrical working load details: - 12.05 kwh/day approx.

Land area requirement:

STP shall be required a land area of 250 sq. meter approximately.



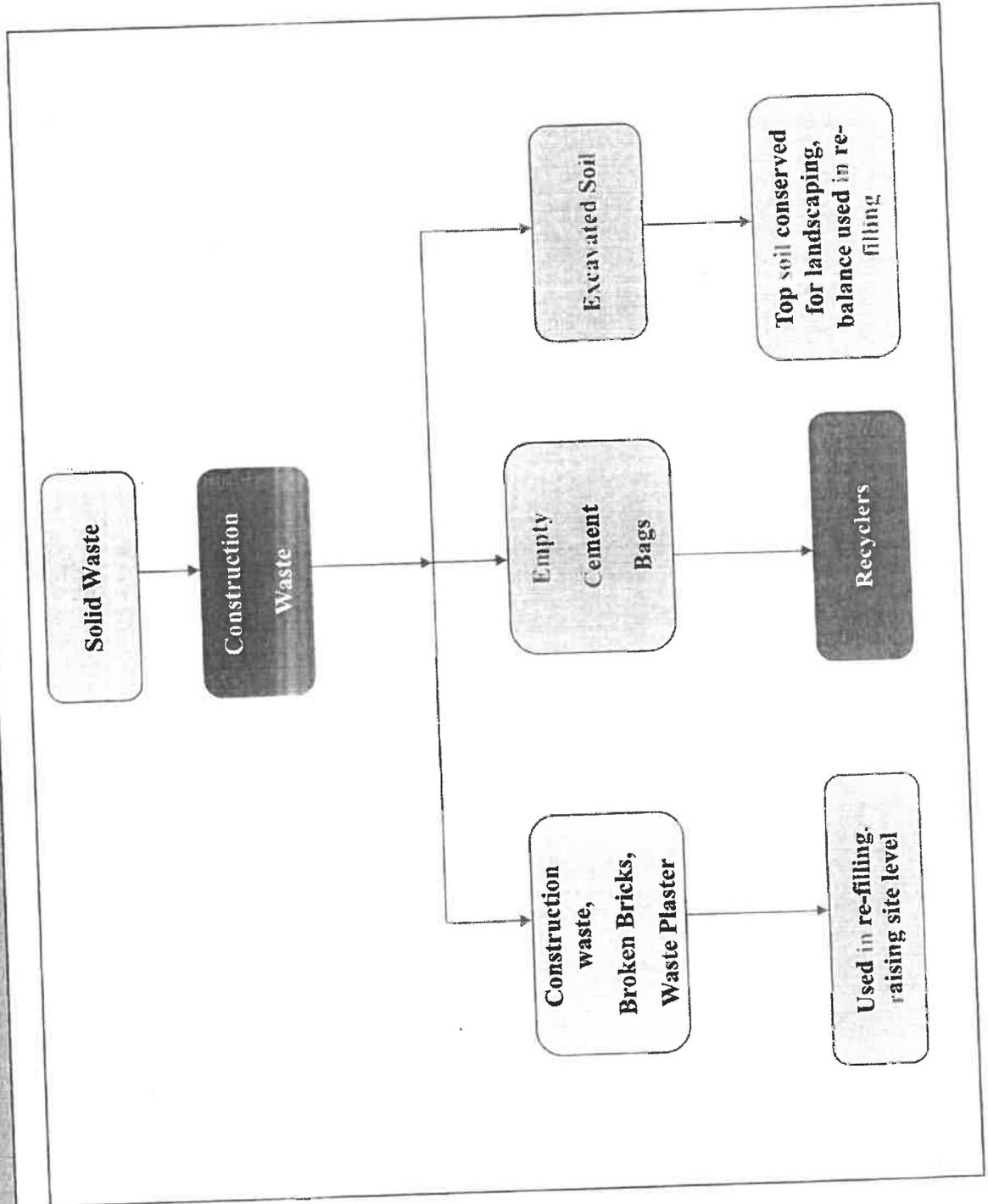
SOLID WASTE MANAGEMENT



SOLID WASTE MANAGEMENT PLAN (During Construction Phase)

| S. No | LIKELY IMPACT | MANAGEMENT/MITIGATIVE MEASURES |
|-------|---|---|
| 1. | Types of waste such as bricks, concrete, MS rods, tiles, wood etc. is expected to be generated. | <ol style="list-style-type: none"> 1. Construction yards are proposed for storage of construction material. 2. There will be "Refuse Containers" at site for the management of domestic waste generated by the construction laborers and these containers will be emptied at least once daily. 3. Cement bags, waste paper and packing material (cardboard) will be sold off to recyclers. 4. Generated Municipal Solid waste will be managed by third party. |
| 2. | Soil will be excavated periodically from earth work in phased manner. | <ol style="list-style-type: none"> 1. Excavated top soil will be stored in temporary constructed soil bank and will be reused for landscaping of the project. 2. Remaining soil will be utilized for refilling/road work/raising of site level at locations. |

SOLID WASTE MANAGEMENT (During Construction Phase)



SOLID WASTE GENERATION (DURING OPERATION PHASE)

| S. No. | Category | Population/Area | Kg per capita per day | Waste Generated (kg/day) |
|---------------------------------------|-----------------|-----------------|-----------------------|-----------------------------------|
| 1. | Staff | 16447 | @0.25 kg/day | 4111.75 |
| 2. | Visitors | 1827 | @0.15 kg/day | 274.05 |
| Total Domestic Waste Generated | | | | 4385.8 say 4386 Kg/Day |
| 3. | Landscape Waste | 4.84 acre | 0.2 Kg/acre/day | 0.968 |
| Total Solid Waste Generated | | | | 4386.968say 4387 Kg/Day |

SOLID WASTE MANAGEMENT PLAN (During Operation Phase)

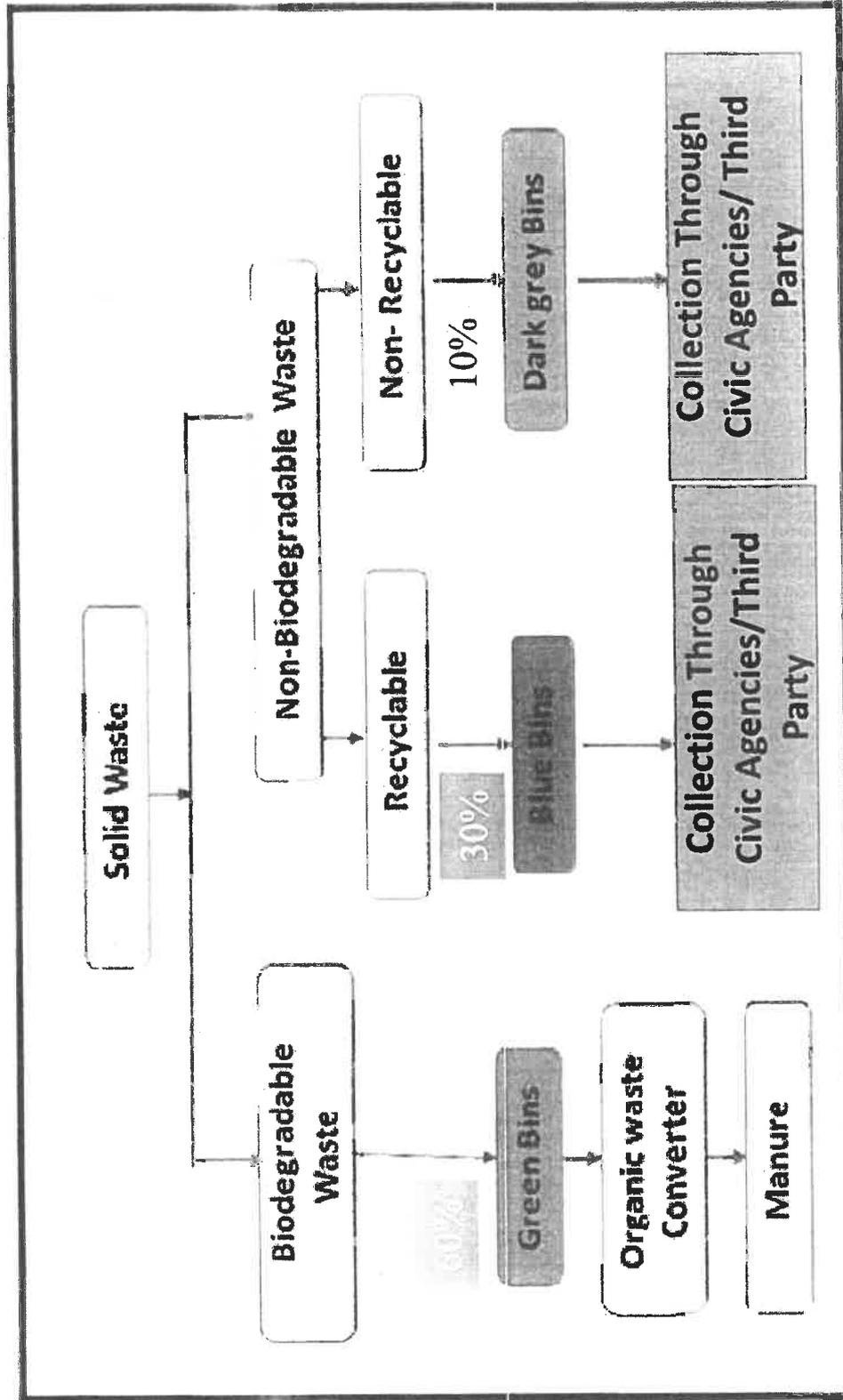
S. No. LIKELY IMPACT

1. 4387 kg/day @ 0.15 kg per capita per day for the visitor, @ 0.25 kg per capita per day for academic/ancillary, landscape wastes @ 0.2 kg/acre/day. & Hostellers waste @ 0.5 kg per capita per day
Following arrangements will be made at the site in accordance to Solid Wastes Management Rules, 2016.
 - a) 60% bio-degradable waste
 - b) 30% non-bio degradable
 - c) 10% inert waste

MANAGEMENT / MITIGATIVE MEASURES

1. The solid waste will be segregated at source & collected.
Adequate number of colored bins (green, blue & dark grey) separate for bio-degradable and non-biodegradable are proposed to be provided at the strategic location within site.
2. STP sludge is proposed to be used for horticultural purposes as a manure.
3. Horticultural Waste is composted and used for gardening purposes.
4. Organic waste converter will be installed to convert bio-degradable wastes into manure. The manure will be used in horticulture.
5. Recyclable wastes and DG used oil will be disposed to govt. or SPCB approved vendors.
6. Third party will be engaged after the complete management of municipal wastes.

SOLID WASTE MANAGEMENT PLAN (During Operation Phase)



प्रारूप-घ (संलग्नक-3) औपबन्धिक (प्रोविजनल) अनापत्ति प्रमाणपत्र

यूआईडी संख्या: UPFS/2021/26790/GZB/GHAZIABAD/1961/CFO

दिनांक: 18-01-2021

प्रमाणित किया जाता है कि मैसर्स **DURGA ENTERPRISES** (भवन/प्रतिष्ठान का नाम) पता **PLOT No. 32-33, DURGA INDUSTRIAL PARK, MALAK NAGAR, SAHIBABAD, GHAZIABAD** तहसील - **GHAZIABAD** प्लॉट एरिया **207537.81 sq.mt** (वर्गमीटर), कुल कवर्ड एरिया **190456.47** (वर्गमीटर), ब्लॉकों की संख्या **1** जिसमें

| ब्लॉक/टावर | प्रत्येक ब्लॉक में तलों की संख्या | बेसमेन्ट की संख्या | ऊँचाई |
|-------------------|-----------------------------------|--------------------|-------|
| DURGA ENTERPRISES | 0 | 0 | 0 mt. |

हैं। भवन का अधिभोग मैसर्स **DURGA ENTERPRISES** द्वारा किया जायेगा। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाओं का प्राविधान एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार किया गया है। इस भवन को औपबन्धिक अनापत्ति प्रमाणपत्र, एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत इस शर्त के साथ निर्गत किया जा रहा है कि प्रस्तावित भवन में अधिभोग श्रेणी के अनुसार सभी अग्निशमन व्यवस्थाओं के मानकों का अनुपालन पूर्ण रूप से किया जायेगा तथा भवन के निर्माण के पश्चात भवन के अधिभोग से पूर्व अग्नि सुरक्षा प्रमाण पत्र प्राप्त किया जायेगा। ऐसा न करने पर निर्गत प्रोविजनल अनापत्ति प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स **DURGA ENTERPRISES** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होंगे।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा।"

Note : उक्त अनापत्ति प्रमाण पत्र औद्योगिक श्रेणी के भूखण्डों के ले आउट प्लान की स्वीकृति हेतु इस शर्त के साथ निर्गत किया जा रहा है कि ले आउट प्लान में दर्शाये गये भूखण्डों में औद्योगिक भवनो का निर्माण एन0बी0सी0-2016/भवन निर्माण विकास उपविधि में प्राविधानित समस्त मानको का अनुपालन सुनिश्चित कराते हुये प्रत्येक औद्योगिक भवन हेतु प्रथक से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)



Digitally Signed By

(SUNIL KUMAR SINGH)

[0413854550B7A3F51D5ACB26194051C1EABA41A4]

23-01-2021

निर्गत किये जाने का दिनांक : 23-01-2021

स्थान : GHAZIABAD

DURGA ENTERPRISES PRIVATE LIMITED

CIN: U70102UP1968PTC002587

REGD. OFF:- KH NO 448, 449, 450, VILLAGE JAGOLA

GHAZIABAD UTTAR PRADESH 201001

EMAIL ID - durga.enterprises2000@gmail.com

To,
Reginol Officer,
UPPCB
19/226, Satyam, Vasundhara,
Ghaziabad, Uttar Pradesh 201004

12/05/2022

EC Deposit

Rs 25,00,000/-

Sub: Ref. to your letter no. 1639/235/2021 dated 02-12-2021 read with letter no. 535/S.T. S.D.M/GZB/2021 dated 20.12.2021 form office of the SDM, Ghaziabad regarding deposit of Environmental compensation mitigation charge against M/s. Durga Enterprises Private Limited, Sahibabad, Ghaziabad.

Sir,

With reference to above captioned subject this to inform you that we have deposited the Environmental compensation mitigation charge as demanded by "SDM-GHAZIABAD" letter no. 535/S.T. S.D.M/GZB/2021 dated 20.12.2021, through RTGS in the account of "CITY MAGISTRATE" SBI A/C NO.38176256654 of Rs. 25,00,000/- (Rupees Twenty Five Lakh only) vide UTR NO. UTIBR52022651200359727 Dated 12/05/2022. We also like to inform you that we have made all the dues against the company. There is no dues against us as on date.

We also like to mention that during survey of your team there was no construction was carried by the company. The construction was carried by the individual customers to whom company was allotted the plot.. For that we submitting an undertaking regarding the construction vide Annexure No.1

Further we also like to inform you that we have applied for Revision and Expansion of "Durga Industrial park" before "SEIAA" on dated 25.02.2021. Kindly consider the same for further process. The Acknowledgement of the application has been annexed vide Annexure No.2

Thanking You

For Durga Enterprises Private Limited
For Durga Enterprises Pvt. Ltd.

Authorized Signatory
Dated:12.05.2022

Attached : -

- 1- SDM Letter copy
- 2- List of Directors
- 3- A/c slip of TOR
- 4- Plot Details.

AER

2159

कार्यालय **उप जिलामजिस्ट्रेट** **गाजियाबाद।**
 आदेश सं. 25/एन0टी0-एच/न0एच/माजि0/2021 दिनांक 27 नवम्बर 2021

प्रबन्धक
 मिसरी दुर्गा इन्टरप्राइजेज प्रा0 लि0
 दुर्गा इन्टरप्राइजल पार्क, खसरा नं0 -1/2एम, 2 से 24, 25/एम, 26/एम, 27एम, 28,
 29,30/एम, 31/एम, 37/एम, 38/एम,39/एम,40/एम,41/एम, ग्राम झण्डापुर एम
 खसरा नं0-4974/1एम, ग्राम पर्सोदा, खसरा नं0-448/एम, 450/एम, 451,452/1,
 454, 446/2एम, 455/3एम, 457, 458एम, 460एम, 482एम, 485एम, 487एम एम्ब
 468/2एम ग्राम जगोला जनपद गाजियाबाद
 गाजियाबाद।

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा बढ़ते प्रदूषण के वृद्धिगत
 आरोपित जुर्माना की गसुली के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बसुन्धरा, गाजियाबाद
 द्वारा अपनी आख्या पत्र संख्या 1838/सा0पत्रा0-295/2021 दिनांक 02-12-2021 में
 उल्लिखित किया है कि प्राधिकृत अधिकारियों द्वारा सर्वेक्षण दिनांक 02-12-2021 के दौरान
 पाया गया कि उपरोक्त परियोजना स्थल पर आस-पास मिटटी, निर्माण के दौरान जनित
 धूल उत्सर्जन के नियंत्रण हेतु उचित प्रबन्ध नहीं पाया गया जिससे आस-पास के पर्यावरण
 पर प्रतिकूल प्रभाव पड़ रहा है तथा वर्तमान में मा0 भवोच्च न्यायालय द्वारा निर्माण कार्यों पर
 रोक लगाई गयी है किन्तु उक्त परियोजना द्वारा अनेकों उद्योगों का भवन निर्माण कार्य किया
 जा रहा है जो मा0 एन0जी0टी0 द्वारा पारित आदेशों का धार उल्लंघन है।

उक्त के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों की
 अवहेलना पाते हुए आप के विरुद्ध मा0 एन0जी0टी0 के आदेशानुसार रुपये 25,00,000/-
 (पचास लाख रुपये) प्रति व्यक्ति का पर्यावरणीय क्षतिपूर्ति प्रशमन शुल्क आरोपित प्रिय जाने
 की वस्तुति की गयी है।

अतः निर्देशित किया जाता है कि आप तत्काल बंशित जुर्माना राशि नोड देिय गये
 खाते में पर्यावरणीय क्षतिपूर्ति प्रशमन शुल्क जमा कराते हुये 3 दिन के भीतर कृत कार्यवाही
 से अवगत करायें। उक्त के अतिरिक्त मन्विद्य में पुनः प्रदूषण न फैलाने के लिए आपको
 सूचेत किया जाता है। यदि आदेशों की अवहेलना की जाती है तो आपके विरुद्ध कठोर
 कार्यवाही अमल में लायी जाएगी।

| | |
|-------------------|--|
| Bank Name | State Bank of India, RDC Raj Nagar, Ghaziabad. |
| Beneficiary Name | CITY MAGISTRATE |
| SB Account Number | 38176256654 |
| IFSC Code | SBIIN0007873 |

उप जिलामजिस्ट्रेट
 गाजियाबाद।

प्रतिनिधि :-

- 1- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, बसुन्धरा गाजियाबाद को उनके पत्र दिनांक
 02-12-2021 के क्रम में सूचनाएं।
- 2- तहसीलदार, गाजियाबाद को इस निर्देश से कि तत्काल तामील करवाकर तामीली
 आख्या लौटती डाक से उपलब्ध कराये।
- 3- थाना प्रभारी साहिबाबाद को इस निर्देश से कि तत्काल तामील करवाकर तामीली
 आख्या लौटती डाक से उपलब्ध कराये।

उप जिलामजिस्ट्रेट
 गाजियाबाद।

ACKNOWLEDGEMENT TO CUSTOMER

Date: 12/05/2022

We acknowledge receipt of NBT / RTGS / IMPS instruction(s).

Reference No for RTGS/NEFT

RTGS

Branch

Name and Signature of Bank Official

Retrieval Reference No (For IMPS)

UTTRK 5202205120035900027

For Saleham Reference No (For IMPS)

With Date & Time Request

Remitter's Name Durga Enterprises Pvt Ltd

Account No.

919020050577663

Cheque No.

545625

Beneficiary Name City Magistrate

Account No.

38176256654

IFSC SBIN0007073

Amount in figures 25,00,000/-

Amount (in Words)

Twenty five lakhs only

